

[To be Published in the Gazette of India Extraordinary Part-II, Section -3, Sub-section (ii)]

Government of India  
Ministry of Commerce and Industry  
Department of Commerce  
Directorate General of Foreign Trade  
Udyog Bhawan  
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Notification No. 15/2015-20

New Delhi, Dated 25.06.2020

**Subject: Amendments to Foreign Trade Policy 2015-2020 - Amendment in Para 4.44 of the Foreign Trade Policy.**

S.O(E): In exercise of powers conferred by Section 5 of FT(D&R) Act, 1992, read with Paragraph 1.02 of the Foreign Trade Policy, 2015-20, as amended from time to time, the Central Government hereby makes following amendments in Foreign Trade Policy 2015-20.

**Existing Para 4.44 of Foreign Trade Policy 2015-20**

4.44 Export of Cut & Polished Diamonds with Re-import Facility at Zero Duty

An exporter (with annual export turnover of Rs 5 crores for each of the last three years) or the authorized offices/agencies in India of laboratories mentioned under paragraph 4.74 of Hand Book of Procedures may export cut & polished diamonds (each of 0.25 carat or above) to any of the agencies/laboratories mentioned under paragraph 4.74 of Handbook of Procedures with re-import facility at zero duty within **3 months from the date of export**. Such facility of re-import at zero duty will be subject to guidelines issued by Central Board of Customs & Excise, Department of Revenue.


**Amended Para 4.44 of Foreign Trade Policy 2015-20**

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**However, for cases where re-import period is expiring between Feb 1, 2020 to July 31, 2020, the period of re-import shall be considered automatically extended by 3 more months.**

**Effect of the Notification:** Para 4.44, of FTP is amended enhancing the time limit for re-import facility with zero duty from three months to six months for cases where re-import period is expiring between Feb. 1, 2020 to July 31, 2020 in light of COVID19.

  
25/06/2020  
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(Issued from File 01/94/180/152/AM20/PC-4)